

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 233 OF 2018 &
IA NO. 798 OF 2018

Dated: 20th August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Greenko Budhil Hydro Power Pvt. Ltd.

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant (s) : Mr. S. Venkatesh
Mr. Vikas Maini
Mr. Sandeep Rajpurohit

Counsel for the Respondent (s) : -

ORDER

We have heard learned counsel appearing for the Appellant.

Respondents, though served unrepresented.

Admit.

The learned counsel for the Respondents may file their respective replies in this matter by 01.10.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 22.10.2018, after duly serving copy on the other side.

List this matter on **24.10.2018**, as requested.

(S.D. Dubey)
Technical Member
vt/pr

(Justice N.K. Patil)
Judicial Member